

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of Notification No. 155873/XVII(4)/2023-5(57)/2013, dated September 20, 2023 for general information:

No. 155873/ XVII(4)/2023/5(57)/2013-21203

Dated Dehradun, September 20, 2023

**NOTIFICATION**  
**MISCELLANEOUS**

Whereas, draft of the Uttarakhand Compulsory Registration of Marriage (Amendment) Rules, 2023 as required under section 19 of the Uttarakhand compulsory Registration of Marriage Act, 2010 was made available to the Public for suggestion and objection by uploading on departmental website www.wecd.uk.gov.in;

And whereas, advertisement related to said was made available through news paper dated 26 December, 2022.

And whereas, no objection and suggestions has been received from the public in respect of said draft rules.

Now, therefore, in exercise of the powers conferred by Subsection (1) of Section 19 of the Uttarakhand Compulsory Registration of Marriage Act, 2010 (Uttarakhand Act No 19 of 2010), the Governor is pleased to make the following Rules with a view to further amend the Uttarakhand Compulsory Registration of Marriage Rules, 2012:-

**The Uttarakhand Compulsory Registration of Marriage (Amendment) Rules, 2023**

Short Title and Commencement	1.(1) These Rules may be called the Uttarakhand Compulsory Registration of Marriage (Amendment) Rules, 2023. (2) It shall come into force at once.
Amendment of Rule 6	In rule 6 of the Uttarakhand compulsory Registration of marriage Rule 2012 for the existing subrule (5) as setout in column-1 below the rule as set out in column-2 shall be substituted, namely

Column-1	Column -2
Existing subrule	subrule hereby substituted
(5)- Under the provisions of section 20 of the Act the registering officer shall file the compulsory registration of marriage under any other Act, namely-(a) Indian Christian Marriage Act, 1872; (b) Kazis Act, 1880; (c) Parsi Marriage and Divorce Act, 1936; (d) The Hindu Marriage Act, 1955; (e) The	(5)- Under the provisions of section 20 of the said Act the registering officer shall file the compulsory registration of marriage under any other Act, namely- (a) Indian Christian Marriage Act, 1872; (b) Kazis Act, 1880; (c) Parsi Marriage and Divorce Act, 1936; (d) The Hindu Marriage Act, 1955; (e) The Special Marriage Act, 1954;

Special Marriage Act, 1954: (f) The Foreign Marriage Act, 1969 and Marriage Memorandum registered under any other prevailing Act also in addition to above, in separate register maintained date wise.

(f) The Foreign Marriage Act, 1969: (g) The Anand Marriage Act 1909/ Anand karaj (As amended from time to time) and Marriage Memorandum registered under any other prevailing Act also in addition to above (which will be received by him), in separate register maintained date wise.

By Order.

HARI CHANDRA SEMWAL,  
Secretary.